



2026:AHC:129579

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 12258 of 2026

Mohd Suhail @ Aman

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	: Krishna Kant Dubey, Santosh Kumar Dubey
Counsel for Opposite Party(s)	: G.A.

Court No. - 69

HON'BLE RAJIV LOCHAN SHUKLA, J.

1. Heard, Learned counsel for the applicant, Learned A.G.A. for the State and perused the record.
2. Learned counsel for the applicant is permitted to correct the memo of bail application where a wrong date has been described with respect to the applicant being in jail.
3. The instant bail application has been filed with a prayer to release the applicant on bail in Case Crime No. 01 of 2026, under Section 3(1) U.P. Gangsters and Anti Social Activities (Prevention) Act 1986, Police Station Suriyawan, District Bhadohi.
4. It is argued by the learned counsel for the applicant that the prosecution under the Gangsters Act have been launched against the applicant on the basis of six criminal cases shown in the gang chart in which he has already been enlarged on bail by the court concerned. The details of criminal cases have been mentioned in paragraph seven to the affidavit accompanying the bail application. He is not the member of any gang. Learned counsel has further stated that bail orders of two cases have been explained in paragraph three of the supplementary affidavit. It is further stated that there is no other criminal history of the applicant except the six base cases shown against the applicant in the gang chart. The applicant is languishing in jail since 21.08.2025. In case, the applicant is released on bail, he will not misuse the liberty of bail. Learned counsel for the applicant further contends that the similarly situated co-accused viz. Sunil Kumar Saroj Alias Sushil has been granted regular bail by the coordinate Bench of this Court vide its order dated 21.05.2026 passed in Criminal Misc. Bail Application No. - 14661 of

2026 (Sunil Kumar Saroj Alias Sushil Vs. State of U.P.). The case of the applicant is at par with that of the co-accused.

5. The Learned A.G.A., on the other hand, has opposed the prayer for grant of bail, however, could not dispute the fact that the similarly situated co-accused has already been enlarged on bail.

6. I have considered the submissions made by the Learned counsels for the parties and perused the material brought on the record.

7. The gang chart reflects six criminal cases against the applicant. In all of the said cases, the applicant has already been enlarged on bail by the courts concerned. Similarly situated co-accused *viz.* Sunil Kumar Saroj Alias Sushil has been granted regular bail by the coordinate Bench of this Court vide its order dated 21.05.2026 passed in Criminal Misc. Bail Application No. - 14661 of 2026 (Sunil Kumar Saroj Alias Sushil Vs. State of U.P.).

8. Taking into account all the facts and circumstances of the case, *prima facie*, a case for bail is made out.

9. The bail application is ***allowed***.

10. Let the accused-applicant- **Mohd Suhail @ Aman**, involved in above mentioned case crime number be released on bail, on his executing a personal bond and two reliable sureties each, in the like amount to the satisfaction of the court concerned, subject to the following conditions:

i. The applicant will not tamper with the evidence.

ii. The applicant will not indulge in any criminal activity.

iii. The applicant will not pressurize/intimidate the prosecution witnesses and co-operate in the trial.

iv. The applicant will appear regularly on each and every date fixed by the trial court, unless his personal appearance is exempted by the court concerned.

11. In the event of breach of any of the aforesaid conditions, the trial Court will be at liberty to proceed to cancel his bail.

12. It is made clear that the applicant shall be released on the basis of computer generated copy of this order, downloaded from the official website of High Court Allahabad and verified by the concerned counsel with the undertaking that the certified copy will be filed within 15 days.

13. It is further directed that the trial court shall send the release order to the concerned jail through Bail Order Management System (BOMS) to ensure early release of the applicant.

14. The observations made hereinabove are exclusively for deciding the instant bail application and are not to be considered to be an opinion on the merits of the case.

June 29, 2026

Vikram

(Rajiv Lochan Shukla,J.)